

(b) Does not arise.

(c) Keeping in view the financial constraints being foreseen, the Executive Committee of Navodaya Vidyalaya Samiti in its meeting held on 9th September, 1988 has decided, as of now, not to open any new vidyalaya in the country during 1989-90.

#### **Misutilisation of Grants by Pragati Pathagar, Bellaguntha**

1821. SHRI SOMNATH RATH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount given so far to Pragati Pathagar at Bellaguntha (Orissa) for promotion of Non-formal Adult Education;

(b) whether any further amount is proposed to be given;

(c) if so, the details thereof;

(d) whether the amount sanctioned to Pragati Pathagar at Bellaguntha (Orissa) has been properly utilised by the institution; and

(e) if not, the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) An amount of Rs. 2,02,390/- for setting up of 30 Adult Education Centres and 50 Non-Formal Education Centres has so far been released to Pragati Pathagar, Bellaguntha, Orissa.

(b) and (c). The balance amount of Rs. 1,65,390/- will be released to the Voluntary Agency on receipt of certain documents and subject to fulfilment of conditions prescribed in the letters sanctioning the amount of grants.

(d) Nothing adverse against the Agency has come to the notice of this Ministry. However, before the 2nd instalment of grant is released the statement of Accounts requested from the Agency will be scrutinised.

(e) Does not arise.

#### **Exploitation by Public Schools in Delhi**

1822. SHRI BANWARI LAL BAIRWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the conditions under which the so-called public schools in Delhi are recognised by the Government and the privileges which they enjoy as against Government Schools and Government aided schools in the matter of management;

(b) whether it is a fact that there is exploitation of majority of the teachers in public schools as their services are terminated every year before summer vacations begin;

(c) if so, the steps taken by Government to check it; and

(d) the machinery provided by Government for redressal of grievances of such teachers in these public schools?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) to (d). It is not clear what is intended by "So-called Public Schools in Delhi". However, the privately managed schools are recognised subject to fulfilment of the conditions laid down in sub-section (1) of Section 4 of the Delhi School Education Act, 1973 which are given in the Statement below. Once such schools have been granted recognition, they have to comply with the provisions of the Delhi School Edu-